

BY SPEED POST

**BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER
AND FIRST APPELLATE AUTHORITY (NOTARY)**

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM NO. 406-B
'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 31/JS&LA(GSY)/NC/RTI/2016

IN THE MATTER OF:

Sh. Mukesh Saini,
1301, F/F/ Sangtrasha,
Pahar Ganj,
New Delhi-1100055

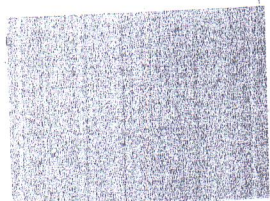
- Appellant

Versus

Central Public Information Officer (NC)
Ministry of Law & Justice
Department of Legal Affairs
R.No.433(A), Shastri Bhawan, New Delhi - 110001

- Respondent

ORDER



Date: 22.08.2016

Being dis-satisfied with the non decision of CPIO on the application of the Appellant dated 22.6.16, the present Appeal has been preferred, received on 04.08.2016.

2. Notices were issued to the respective parties and in response thereof, CPIO is present in person, whereas Appellant has sought exemption vide his letter dated 8.8.2016 and requested to dispose of the matter on the basis of the material available on record.

3. I have perused the record very carefully and heard the CPIO.

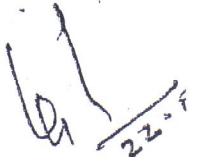
4. CPIO has fairly conceded that since so many applications have been moved in the present matter and the letter was sent to the Notary concerned followed by a reminder but inadvertently the process could not be communicated to the Appellant. From the record it is revealed that the matter was processed and the required information which is within the domain of notary as such could not be furnished by her as such there appears no fault of the CPIO particularly, when the reminder has also been issued.

5. In view of the above, appeal on merits deserves to be allowed and the same allowed accordingly.

6. CPIO is directed to furnish the required information as sought by the Appellant vide application dated 22.6.2016 within 20 days from the date of order.

7. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties are informed accordingly.



(G.S. Yadav)
Joint Secretary & Legal Adviser And
First Appellate Authority

1. Sh. Mukesh Saini, 1301, F/F, Sangtrashan, Pahar Ganj, New Delh-110055.

✓ 2. DLA/CA & CPIO (NC), Department of Legal Affairs, M/o Law & Justice,
R.No.433-A, Shastri Bhawan, New Delhi - 110001 (along with copy of 1st Appeal).